

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.404/1992

DATE OF DECISION: 23.8.93

1. P.Krishnan Nair
2. S.Sreenivasan
3. K.Sreekumaran Nair
4. N.Kunju Krishnan Nair
5. Annamma Cherian
6. S.D.Naikan
7. S.Sajeev .. Applicants

Mr.P.Sivan Pillai .. Advocate for the Applicants

vs.

1. Union of India,
through the General Manager,
Southern Railway,
Madras-3.
2. The Chief Personnel Officer,
Southern Railway, Madras-3.
3. The Divisional Personnel Officer,
Southern Railway,
Trivandrum-14. .. Respondents

Mrs.Sumathi Dandapani .. Advocate for the Respondents

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGMENT

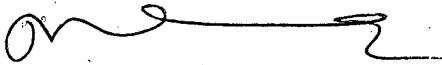
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants complain that sufficient number of posts in the category of Higher Grade Stenographers in the scale Rs.1400-2300 are not created, with the result that promotional prospects of applicants and those similarly situated are jeopardised. It is said that a ratio has to be maintained between the available posts of senior officers, and Higher Grade Stenographers. Since this is not done, promotional avenues remain barred to applicants, state applicants. They state further that when promotions are made to still higher categories on Zonal basis, shortfall of vacancies in the Division will adversely affect their prospects, once again. It is said further that by Annexure-A1, the Divisional authorities had addressed the first respondent for creating sufficient number of posts. We are not in a position to evaluate the

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work requirements and issue directions to create or fill up posts. But, that is not to say that posts which should be filled up in the interest of administration and the employees, should remain vacant. Applicants may make suitable representations, before the first respondent, appending a copy of Annexure-A1 and the first respondent shall issue appropriate orders, bearing in mind the work requirements as also the legitimate promotional prospects of the employees under the accepted norms. A decision will be taken within two months of the date of receipt of representations and communicated to the applicants. Application is disposed of as above. No costs.

Dated the 23rd August, 1993.


R. RANGARAJAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

njj/23.8

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List of Annexures:

1. Annexure-A1 Letter dated 6.6.90